

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4954
ANSWERED ON:23.04.2015
WOMEN RESERVATION BILL
Jayadevan Shri C. N.;Singh Prof. Sadhu

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to reintroduce the Bill which has lapsed on dissolution of the Fifteenth Lok Sabha for reservation of one third seats for women in the Lok Sabha and the State Assemblies;
- (b) if so, the details thereof along with the time frame set therefor;
- (c) whether the Government has any plan to provide 50% reservation for women in urban local bodies; and
- (d) if so, the details thereof along with the steps taken/being taken by the Government in this regard?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLIES TO PART (a) to (d) OF LOK SABHA UNSTARRED QUESTION NO. 4954 FOR ANSWER ON 23RD APRIL, 2015

(a) to (b): During the years, a consistent demand has been made from various quarters for giving adequate representation to women in Parliament and State Legislatures and to provide for reservation of one-third seats for women in Lok Sabha and State Legislative Assemblies including the Legislative Assemblies of the National Capital Territory of Delhi, for a period of 15 years. A Bill, namely, the Constitution (One Hundred and Eight Amendment) Bill, 2008 was introduced in Rajya Sabha on 6th May, 2008. The Rajya Sabha passed the said Bill on 9th March, 2010; but it could not be passed by the Fifteenth Lok Sabha. The said Bill lapsed on dissolution of the fifteenth Lok Sabha.

It has been the endeavor of the Government to provide for reservation of one-third seats for women in the House of the People and the State Legislative Assemblies. The issue involved needs careful consideration on the basis of consensus among all political parties before a Bill for amendment in the Constitution is brought before Parliament.

(c) and (d): The information is being collected and will be placed on the Table of the House.